BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of Tamil Nadu on 8th September, 2026 is published together with Statement of Objects and Reasons for general information:-

L.A.Bill No. 21 of 2026

A Bill further to amend the Tamil Nadu Private Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-seventh Year of the Republic of India as follows:—

PART- I.

PRELIMINARY.

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Private Universities Laws (Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART-II.

AMENDMENTS TO THE TAMIL NADU PRIVATE UNIVERSITIES ACT, 2019.

Amendment of section 4.

2. In section 4 of the Tamil Nadu Private Universities Act, 2019 (hereafter in this Part referred to as the Tamil Nadu Act 14 of 2019), for clause (a), the following clause shall be substituted, namely:– Tamil Nadu Act 14 of 2019.

"(a) possess contiguous land, earmarked for the Private University, of not less than—

(i) twelve acres if such land is within the area of the Greater Chennai Corporation; or

(ii) eighteen acres if such land is within the area of other municipal corporation or municipal council; or

(iii) twenty-five acres if such land is in any area other than the categories of area specified in items (i) and (ii) above.

Explanation. — Where the contiguous land proposed to be earmarked for the establishment of a private university spans across more than one category of area specified above, the minimum land requirement shall pertain to the category within which the substantial part of the said land lies;".

Amendment of section 46.

3. In section 46 of the Tamil Nadu Act 14 of 2019, in sub-section (1), for the expression "rupees fifty crores", the expression "rupees twenty-five crores" shall be substituted.

PART-III.

AMENDMENT TO THE SHIV NADAR UNIVERSITY ACT, 2018.

Tamil Nadu Act 41 of 2018.

4. In section 41 of the Shiv Nadar University Act, 2018, in sub-section (1), for the expression "rupees fifty crores", the expression "rupees twenty-five crores" shall be substituted. Amendment of section 41.

PART-IV.

AMENDMENT TO THE SAI UNIVERSITY ACT, 2018.

Tamil Nadu Act 42 of 2018.

5. In section 41 of the Sai University Act, 2018, in sub-section (1), for the expression "rupees fifty crores", the expression "rupees twenty-five crores" shall be substituted. Amendment of section 41.

STATEMENT OF OBJECTS AND REASONS.

The Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) enables the establishment of Private Universities in the State. As per clause (a) of section 4 of the said Act, not less than one hundred acres of contiguous land is required for the establishment of a Private University in the State of Tamil Nadu. As per sub-section (1) of section 46 of the said Act, the sponsoring body shall establish a permanent endowment fund of atleast rupees fifty crores for the purpose of meeting the expenditure for the administration of a Private University during the process of its dissolution.

2. The Government of India, in pursuance of its commitment to regulatory reforms, has constituted a Task Force on Compliance Reduction and Deregulation Phase II under the Cabinet Secretary to undertake systematic deregulation. The said Task Force has recommended to amend the relevant provisions of the State Private Universities Acts so as to eliminate the minimum land requirement to set up a Private University and to remove the minimum endowment fund requirements for setting up Higher Educational Institutions.

3. After careful examination of the said recommendations, the Government have decided to revise the minimum land requirement for the establishment of Private University under the Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) taking into consideration the minimum area required for the construction of different facilities. Having regard to the scarcity of land in the Greater Chennai Corporation area, the Government have decided to prescribe a minimum land requirement of twelve acres for the establishment of a Private University therein. In respect of other Municipal Corporations and Municipal Councils, excluding the Greater Chennai Corporation, the Government have decided to prescribe a minimum land requirement of eighteen acres for the establishment of a Private University therein. For areas other than the Greater Chennai Corporation and other Municipal Corporations and Municipal Councils, the Government have decided to prescribe a minimum land requirement of twenty-five acres for the establishment of a Private University therein. Further, the Government have also decided to reduce the permanent endowment fund requirement for the establishment of Private University under the Tamil Nadu Private Universities Act, 2019 to facilitate the process and to extend the same to the Private Universities already established in the State under the said Act as well as to the Shiv Nadar University and the Sai University established under the Shiv Nadar University Act, 2018 (Tamil Nadu Act 41 of 2018) and the Sai University Act, 2018 (Tamil Nadu Act 42 of 2018), respectively.

4. The Government have, therefore, decided to amend the relevant provisions of the above said Acts suitably for the above purposes.

5. The Bill seeks to give effect to the above decision.

P. VISWANATHAN,
Minister for Higher Education.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Clause 1(2) of the Bill authorises the Government to issue notification for the purpose specified therein.

2. The power delegated is normal and not of an exceptional character.

P. VISWANATHAN,
Minister for Higher Education.

Secretariat,
Chennai-9,
8th September 2026.

R. SANTHI,
Secretary.